

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting of NC-V meeting held on 12.02.2009**

The Meeting No. 46/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.02.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 46/84-ALC3/2008 **MEETING DATE** : 12.02.2009

**Online agenda cases**

<b>Case No.:2/36/84-ALC3/2008</b>	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status: Rejected</b>
HQ File :01/84/050/00386/AM09/	RLA File :07/24/040/00465/AM09/	Lic.No/Date:0710061239 24.11.2008	

1	<p>Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting observed that firm have neither given the net weight of PVC coating nor detailed specification of export item, in absence of which it is not possible to compute the requirement of inputs. It was also observed that in respect of advance authorization No. 0710061464 02.12.2008, firm have not submitted the information/documents called for therein vide letter 29.12.2008. In view of this Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>
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2	Case No.:1/37/84-ALC3/2008	Party Name:TORPEDO SHOES (P) LTD.	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: <b>Withdrawn</b>
	HQ File :01/84/050/00401/AM09/	RLA File :06/24/040/00047/AM09/	Lic.No/Date:0610014703 01.12.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 05.02.2009. Hence, it was decided to withdraw this case from agenda.			

3	Case No.:3/37/84-ALC3/2008	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: <b>Withdrawn</b>
	HQ File :01/84/050/00403/AM09/	RLA File :07/24/040/00502/AM09/	Lic.No/Date:0710061464 02.12.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 05.02.2009. Hence, it was decided to			

withdraw this case from agenda.

4	<b>Case No.:1/41/84-ALC3/2008</b>	Party Name:SHUBHALAKSHMI POLYESTERS LIMITED.	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00420/AM09/	RLA File :52/24/040/00024/AM09/	Lic.No/Date:5210025009 19.12.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 2% wastage on item of import i.e firm have to account for 7344 Kgs of import item in the export product.			
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

5	<b>Case No.:2/41/84-ALC3/2008</b>	Party Name:LAKHOTIA POLYESTER (INDIA) PVT.LTD.	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00421/AM09/	RLA File :31/24/040/00148/AM09/	Lic.No/Date:3110036624 24.12.2008	
	Decision: The Committee considered the case as per agenda and observed that export product description does not contain dyes, hence item of import No. 2 i.e dyes may not be allowed. The Committee in consultation with the representatives of technical authorities present in the meeting decided to allow the item of import No. 1 i.e Metallised Polyester film may be allowed 15150 Kgs against the Advance Authorization issued in this case.			
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

6	<b>Case No.:</b> 4/41/84-ALC3/2008	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00423/AM09/	RLA File :05/24/040/00626/AM09/	Lic.No/Date:0510233418 29.12.2008	Defer Date: 12.03.2009
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. The case stands deferred for re-listing on 12.03.2009.			

7	<b>Case No.:</b> 8/41/84-ALC3/2008	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00427/AM09/	RLA File :03/94/040/00891/AM09/	Lic.No/Date:0310500899 01.01.2009	Defer Date: 12.03.2009
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. The case stands deferred for re-listing on 12.03.2009.			

	<b>Case No.:</b> 1/42/84-ALC3/2008	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00428/AM09/	RLA File :07/24/040/00548/AM09/	Lic.No/Date:0710062268 06.01.2009	

8	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>
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9	<b>Case No.:2/42/84-ALC3/2008</b>	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00429/AM09/	RLA File :07/24/040/00558/AM09/	Lic.No/Date:0710062269 06.01.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

10	<b>Case No.:3/42/84-ALC3/2008</b>	Party Name:VIRAJ SYNTEX (P) LTD.	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status: Deferred</b>
	HQ File :01/84/050/00430/AM09/	RLA File :06/24/040/00050/AM09/	Lic.No/Date:0610014908 06.01.2009	Defer Date: 12.03.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.03.2009.</p>			

	<b>Case No.:1/46/84-ALC3/2008</b>	Party Name:CHELSEA MILLS	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status: Deferred</b>
	HO File :01/84/050/00443/AM09/	RLA File :05/24/040/00695/AM09/	Lic.No/Date:0510235454	Defer

11			30.01.2009	Date:12.03.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.03.2009.			

	<b>Case No.:2/46/84-ALC3/2008</b>	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status : Rejected</b>
	HQ File :01/84/050/00444/AM09/	RLA File :07/24/040/00596/AM09/	Lic.No/Date:0710062666 02.02.2009	
12	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.			

	<b>Case No.:3/46/84-ALC3/2008</b>	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status : Deferred</b>
	HQ File :01/84/050/00445/AM09/	RLA File :31/24/040/00294/AM09/	Lic.No/Date:3110037216 03.02.2009	Defer Date: 12.03.2009
13	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar case file of the firm wherein adhoc norms have been fixed and defer the case for re-listing on 12.03.2009.			

	<b>Case No.:4/46/84-ALC3/2008</b>	Party Name:TARANTELLA FASHIONS (P) LTD,	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status : Rejected</b>
	HQ File :01/84/050/00446/AM09/	RLA File :32/21/040/00167/AM09/	Lic.No/Date:3210039668 03.02.2009	

14	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>
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15	<b>Case No.:5/46/84-ALC3/2008</b>	Party Name:CHELSEA MILLS	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status: Deferred</b>
	HQ File :01/84/050/00447/AM09/	RLA File :05/24/040/00697/AM09/	Lic.No/Date:0510235671 03.02.2009	Defer Date: 12.03.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.03.2009.</p>			

16	<b>Case No.:6/46/84-ALC3/2008</b>	Party Name:TARANTELLA FASHIONS (P) LTD,	Meet No/Date:46/84-ALC3/2008 12.02.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00448/AM09/	RLA File :32/24/040/00055/AM09/	Lic.No/Date:3210039674 04.02.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side and GSM of fabric in respect of export item No. 4 &amp; 5 as well as import item No. 4 not given, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:7/46/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Approved
HQ File :01/84/050/00449/AM09/	RLA File :35/24/040/00054/AM09/	Lic.No/Date:3510025788 04.02.2009	
Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case as detailed below: -			
Export Product	Export Qty.	Import Product	Qty. allowed
100% cotton woven fabrics grey	84100 Kgs	Cotton wastage (comber Noils)  Furnace Oil	100920 Kgs.  May be allowed as per Public Notice No. 42(RE: 2008)/2004-2009 dated 4 <sup>th</sup> July, 2008.
The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:8/46/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Approved
HO File :01/84/050/00450/AM09/	RLA File :35/24/040/00055/AM09/	Lic.No/Date:3510025789	



Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
100% cotton woven fabrics grey	84100 Kgs	Cotton wastage (comber Noils)	100920 Kgs.
		Furnace Oil	May be allowed as per Public Notice No. 42(RE: 2008)/2004-2009 dated 4 <sup>th</sup> July, 2008.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:9/46/84-ALC3/2008**

Party Name:CLIOVENUS INC,

Meet No/Date:46/84-ALC3/2008  
12.02.2009

**Status:**  
**Deferred**

HQ File :01/84/050/00451/AM09/

RLA File :07/24/040/00587/AM09/

Lic.No/Date:0710062736  
04.02.2009

Defer Date:  
12.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 12.03.2009.

**Case No.:10/46/84-ALC3/2008**

Party Name:ADITYA BIRLA NUVO LIMITED.,

Meet No/Date:46/84-ALC3/2008  
12.02.2009

**Status:**  
**Deferred**

HQ File :01/84/050/00452/AM09/

RLA File :02/24/040/00266/AM09/

Lic.No/Date:0210122892

Defer

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 12.03.2009.

### **Manual agenda case**

Case No. 637	M/s United Electrolux Pvt. Ltd., Bangalore
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/783/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0710053299 dated 12.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given any justification for enhancement in the Qty. of inputs. Hence Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 638	M/s Scotts Garments Pvt. Ltd., Bangalore
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/198/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0710058558 dated 15.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given any information as to whether export description has been amended by incorporating the style No. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 639	M/s SAS International, Chennai
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NC 46/09 dt. 12.02.2009	F.No. 01/84/50/330/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0410099015 dated 06.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 12.03.2009.

Case No. 640	M/s Superhouse Ltd., Kanpur
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/422/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610013947 dated 07.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant details and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage by weight of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 641	M/s Viraj Syntex (Pvt.) Ltd. Kanpur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/146/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610013491 dated 05.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -

- (i) The items of import at S.No. 1, 2 & 3 may be allowed with 5% wastage;
- (ii) The item of import at S.No. 4 may be allowed on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 642	M/s R.B.R Garments (Pvt.) Ltd. ,Tirupur
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/745/AM-08/DES-V

Ratification of input output norms against Advance Authorization No. 3210036020 dated 21.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.V.Prakash, Manager in the firm, who appeared for personal hearing alongwith Sh. H.C.Pant, Joint Director, FIEO. They explained the case alongwith drawing, CAD and sample pertaining to this case as well another Advance Authorization No.3210036958 dt. 27.12.2007. The Committee felt that style of the garment is design specific, which require floral design matching irrespective of sizes, hence, the requirement of placing the panel for cutting the fabric is done specifically. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to review its earlier decision as detailed below: -

Export Product	Export Qty.	Import Item	Import Qty.
100% Polyester Printed Checker Knitted Men's Short Sleeves Shirts, (Style Name – Dune)	4987 Pcs.	100% Polyester Checker Knitted Fabric GSM 134 +/-10%.	2.5826 Sq. Mtrs./ per pc.
		100% Polyester deodar Pointelle fabric, GSM 140 +/-10%.	0.045 Sq. Mtrs./ per pc.
100% Polyester Printed Interlock Knitted Men's Short Sleeve Shirts. (Style Name – Drift)	5300 Pcs.	100% Polyester Interlock Knitted Fabric GSM 150+/-10%.	2.8953 Sq. Mtrs./ per pc.
		100% Polyester Checker Knitted Fabric GS 134 +/-10%.	0.0693 Sq. Mtrs./ per pc.
		100% Polyester deodar Pointelle fabric, GSM 140 +/-10%.	0.045 Sq. Mtrs./ per pc.
100% Polyester Printed Pointelle PK Knitted Men's Short Sleeve Shirts. (Style Name –Cape)	5197 Pcs.	100% Polyester Pointelle PK Knitted Fabric, GSM 130+/-10%.	2.4710 Sq. Mtrs./ per pc.
		100% Polyester single mesh knitted fabric, GSM 165+/-10%.	0.2168 Sq. Mtrs./ per pc.
		100% Polyester Deodar Pointelle Fabric, GSM 140+/-10%.	0.045 Sq. Mtrs./ per pc.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No. 643	M/s Drishti Apparels, Gurgaon
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/766/AM-04/DES-V

Ratification of input output norms against Advance Authorization No. 0510122397 dated 31.03.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 644	M/s Shiny Knitwear, Tirupur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/129/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210037801 dated 09.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team of Norms Committee consisting officers of DGFT, DIPP, DC(MSME) and R.O, TC, Noida will visit the unit of the applicant firm to study the manufacturing process to keep abreast of the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit.

Case No. 645	M/s Shiny Knitwear, Tirupur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/137/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210037883 dated 29.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team of Norms Committee consisting officers of DGFT, DIPP, DC(MSME) and R.O, TC, Noida will visit the unit of the applicant firm to study the manufacturing process to keep abreast of the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit.

Case No. 646	M/s Shiny Knitwear, Tirupur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/55/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210037641	

dated 10.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team of Norms Committee consisting officers of DGFT, DIPP, DC(MSME) and R.O, TC, Noida will visit the unit of the applicant firm to study the manufacturing process to keep abreast of the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit.

Case No. 647	M/s Bhilad Textile Industries Pvt. Ltd. Mumbai
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/1149/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0310454980 dated 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 22% wastage on item of import as per report of Norms Committee team, who visited the unit of the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 648	M/s Bhilad Textile Industries Pvt. Ltd. Mumbai
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/1148/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0310454982 dated 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 22% wastage on item of import as per report of Norms Committee team, who visited the unit of the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 649	M/s Kanti Floor Furnishers, Alleppey
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/211/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 1010029707 dated 06.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 650	M/s Gaurav International, Gurgaon
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/238/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510218619 dated 27.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 651	M/s Kartikeya International, Kanpur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/301/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 610011957 dated 25.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that



case is under examination of DIPP and comments are awaited.  
The case stands deferred for re-listing on 12.03.2009.

Case No. 652	M/s Loyal Textiles Mills Ltd,
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/177/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3510024087 dated 27.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 653	M/s Loyal Textiles Mills Ltd,
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/136/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3510023604 dated 28.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.



Case No. 654	M/s Celebrity Fashions Ltd,
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/175/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0410096808 dated 26.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 655	M/s Palm Fibre, Cochin
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/185/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 1010030057 dated 07.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage. Weight of Platisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 656	M/s Orient Fashions Export (India) Pvt. Ltd, New Delhi
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/165/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 05120222452 dated 19.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/26/2008-09/Hosy. dated 11.02.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Girls Skirt made of 80% Nylon 20% Metallic solid dyed woven fabric, GSM-35+/-10%, lined with polyester mesh net fabric and 100% Polyester solid dyed woven fabric.(Style no. 604277A)	80% Nylon 20% Metallic solid dyed woven fabric, GSM-35+/-10%	1.23 Sq mtrs/Pc
	100% polyester mesh net fabric, GSM-45+/-10%	1.08 Sq mtrs/Pc
	100% Polyester solid dyed woven fabric, GSM-60+/-10%	0.46 Sq mtrs/Pc
Girls Skirt made of 56% Acetate 26% Rayon 10% metallic 8% nylon woven solid fabric, GSM-110+/-10%, lined with 100% polyester mesh fabric and 100% Polyester dyed woven fabric.(Style no. 604277A)	56% Acetate 26% Rayon 10% metallic 8% nylon woven solid fabric, GSM-110+/-10%	0.91 Sq mtrs/Pc
	100% polyester solid dyed fabric, GSM-53+/-10%	0.80 Sq mtrs/Pc
	100% Polyester mesh fabric, GSM-60+/-10%	0.79 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 657	M/s Celebrity Fashions Ltd,
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/319/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0410096141 dated 30.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 658	M/s Esjay International Pvt. Ltd, Mumbai
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/301/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 010485769 dated 09.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/77/2008-09/Hosy. dated 10.02.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Girls Skirts with Belt made of 55% Nylon 45% polyester dyed woven printed fabric & 55% Nylon 45% polyester solid dyed woven fabric, GSM-110+/-10%	55% Nylon 45% polyester dyed woven printed fabric, GSM-110+/-10%	1.39 Sq mtrs/Pc
	55% Nylon 45% polyester solid dyed	0.15 Sq mtrs/Pc

(Style No. AEW08GF086)	woven fabric, GSM-110+/-10%	
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The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 659	M/s Magnolia Martinique Clothing Pvt. Ltd, New Delhi
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/348/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510229544 dated 20.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 12.03.2009.

Case No. 660	M/s India Fashions Ltd, Mumbai
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/118/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310467751 dated 08.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 661	M/s India Fashions Ltd, Mumbai
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/119/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 0310468143 dated 11.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 662	M/s Model Exim, Kanpur
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/715/AM-07/DES-V
Modification of SION, S.No., G-45.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case along with complete facts to Council for Leather Exports, CLRI and DIPP for their examination and comments.

The case stands deferred for re-listing on 12.03.2009.

Case No. 663	M/s Century Impex, New Delhi
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/1166/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510031280 dated 31.01.2001 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is an old case and there is no justification to review this case at this stage. Hence, firm's request may be rejected.

Firm may be informed accordingly.

### **Outside Agenda Case.**

Case No. 1	M/s J. B. Exports, Surat.
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/936/AM-06/DES-V
Fixation of input output norms under Advance Authorization No. 5210018517 dated 18.11.2005.	

Case No. 2	M/s J. B. Exports, Surat.
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/676/AM-06/DES-V
Fixation of input output norms under Advance Authorization No. 5210018799 dated 6.1.2006.	

Decision: The Committee considered the above two cases, which were considered in NC meeting held on 05.02.2009 and decided that the decision taken on 05.02.2009 may be kept in abeyance till final view is taken in these cases. The representative of DIPP was not present in the meeting, hence decided to defer the case for re-listing on 19.02.2009.

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